The Goa (Mopa Airport Development Authority) Rules, 2018

Department of Civil Aviation

Directorate of Civil Aviation

Notification

121/DOCA/MADA Rules/2018

In exercise of the powers conferred by section 16 of the Goa (Mopa Airport Development Authority) Act, 2018 (Goa Act 10 of 2018) and all other powers enabling it in this behalf, the Government of Goa hereby makes the following Rules, namely:—

1. **Short title and commencement.**— (1) These Rules may be called the Goa (Mopa Airport Development Authority) Rules, 2018.

(2) They shall come into force at once.

2. **Definitions.**— (1) In these rules unless the context otherwise requires,—

(a) “Act” means the Goa (Mopa Airport Development Authority) Act, 2018 (Goa Act 10 of 2018);

(b) “Member Secretary” means member secretary of the Authority.

(2) Words and expressions used and not defined in these rules but defined in the Act shall have the meanings respectively assigned to them in the Act.

3. **Application for obtaining clearance.**— (1) An application or proposal for obtaining clearance under the relevant law shall be addressed to the Member Secretary.

(2) The Authority shall, after receipt of the proposals for clearances under sub-rule (1) above, examine the same in light of the provisions of the relevant State law and issue clearances without loss of time after satisfying itself that such clearances could be issued to the Mopa Greenfield International Airport Project under relevant State law.

4. **Conditions of service of officers and employees of the Authority.**— (1) All officers and employees of the Authority shall be on deputation drawn from the State Government or from Government of India.

(2) They shall be governed by their respective deputation rules applicable to them.

By order and in the name of the Governor of Goa.

Dr. Suresh Shanbhogue, Director & ex officio Joint Secretary (Civil Aviation).

Porvorim, 27th December, 2018.